

pending for disposal in the Tribunals and Courts for over a number of years in the Union territory of Delhi;

(b) if so, the number thereof and since when these cases are pending ;

(c) whether an adequate number of *Judges have been appointed for disposing of these cases; and

(d) if not, the reasons therefor ?

THE MINISTER OF LABOUR AND WELFARE (SHRI RAM VILAS PASWAN) : (a) to (d) According to the information received from the Delhi Administration, 9 cases under Working Journalists and Other Newspaper Employees (Conditions of Service) and Miscellaneous Provisions Act, 1955 are pending in Labour Courts, Tribunals in the Union Territory of Delhi as per details below :-.

Year	No. of cases
1979	1
1981	2
1982	1
1983	1
1984	2
1985	1
1986	1
	9

The Union Territory of Delhi, there are 3 Industrial Tribunals and 8 Labour Courts in which all the presiding Officers are in position and they are empowered to dispose of the cases under the Working Journalists Act.

Participation of women in National reconstruction

*248. SHRI SYED SIBTEY RAZI : Will the Minister of WELFARE be pleased to state :

(a) whether Government are committed to give equal participation and involvement to women in national reconstruction ;

(b) if so, the details thereof;

(c) whether some steps have been taken so far to achieve the commitment ;

(d) if so, the details thereof and if not, the reasons therefor;

(e) whether this concept has been implemented by giving due representation to women in Government ; and

(f) if so, the details thereof and if not, the reasons therefor ?

THE MINISTER OF LABOUR AND WELFARE (SHRI RAM VILAS PASWAN) : (a) Yes, Sir.

(b) to (f) Government is committed to ensure equality of women before law and consequential benefits to women for equal participation in the national mainstream and development. The Constitution of India provides for equality of status and opportunity, equality before law and equal protection of the laws, prohibition of discrimination on grounds of sex and equal opportunity to all including women in matters of public employment.

Various legislative and administrative measures exist to ensure that the above provisions are implemented and these measures are reviewed from time to-time.

राज्यों के खाद्य तेल के कोटे में कमी

*249. डा० रत्नाकर पाण्डेय : क्या खाद्य और नागरिक पूर्ति मंत्री यह बातों की कृपा करेंगे कि :

(क) क्या सरकार राज्यों के खाद्य तेल के कोटे में कमी करने का विचार रखती है; और

(ख) यदि हाँ, तो इस संबंध में और क्या है ?

खाद्य और नागरिक पूर्ति मंत्री (श्री नाथू राम मिर्चा) : (क) जी नहीं।

(ख) प्रश्न नहीं उठता।

Reduction to multiplicity of trade unions in an Industry

*250. SHRI SHIV PRATAP MISHRA: Will the Minister of LABOUR be pleased to state :

(a) whether Government propose, to reduce multiplicity of trade unions in an industry ; and